

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 1141/98

Date of Decision: 1.3.1999.

Shri Abhat Shantaram Tendulkar Applicant.

Shri K.R. Yelwe. Advocate for  
Applicant.

Versus

Union of India and others. Respondent(s)

Shri Vadhavkar for Shri M.I. Sethna. Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri. D.S. Baweja, Member (A)

- (1) To be referred to the Reporter or not? *u*
- (2) Whether it needs to be circulated to *u*  
other Benches of the Tribunal?

*Reported*  
(R.G. Vaidyanatha)  
Vice Chairman

NS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH 'GULESTAN' BUILDING NO:6  
PRESCOT ROAD, MUMBAI:1

Original Application No.1141/98

Monday the 1st day of March 1999.

CORAM: Hon'ble Shri justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri D.S. Baweja, Member (A)

Abhay Shantaram Tendolkar  
residing at Flat No.102  
B.Wing, Shailiyam Apartment,  
Shivai Nagar, Thane.

... Applicant.

By Advocate Shri K.R. Yelwe.

V/s.

Union of India through  
Commissioner of Central Excise,  
Mumbai VI, Navprabhat Chambers  
IVth Floor, Ranade Road,  
Dadar Mumbai.

Deputy Commissioner of Customs (P)  
Marine and Preventive Wing,  
Everest Building, 2nd floor,  
100 Marine Drive,  
Mumbai.

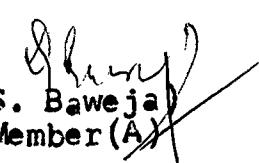
... Respondents.

By Advocate Shri Vadhavkar for Shri M.I. Sethna.

O R D E R (ORAL)

¶ Per Shri Justice R.G.Vaidyanatha, Vice Chairman

In this O.A. the prayer is for quashing the order of suspension. It is now brought to our notice that the Competent Authority by order dated 5.2.1999 revoked the order of suspension. Since the impugned order of suspension has been revoked by the Competent Authority, the O.A. has become infructuous and does not survive. The question of consequential benefits are left open which has to be decided by the Competent Authority as per the rules. No costs.

  
(D.S. Baweja)  
Member (A)

  
(R.G. Vaidyanatha)  
Vice Chairman

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